

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 321/TL/2013

Sub: Petition under Section 14, 15, 79 (1) (e) and other applicable provisions of the Electricity Act, 2003 and the Regulations of the Commission for Grant of inter-State Transmission Licence to the applicant.

Petition No. 001/TT/2014

Sub: Petition under section 63 of the Electricity Act, 2003 for adoption of Tariff for the transmission system to be established by the petitioner awarded under a competitive bidding process.

Date of hearing : 18.3.2014

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member

Petitioner : Patran Transmission Company Limited

Respondents : Haryana Power Purchase Centre and others.

Parties present : Shri Anand Ganeshan, Advocate for the petitioners

Record of Proceedings

Learned counsel for the petitioner submitted as under:

(a) The present petitions have been filed under sections 14 and 63 of the Electricity Act, 2003 for grant of transmission license and adoption of tariff respectively.

(b) As per the Commission`s direction dated 18.3.2014 copies of the petitions were served on the respondents. No reply has been received from the respondents.

(c) In response to public notice published by the petitioner, no objections have been received from general public.

(d) One of the beneficiary i.e. North Central Railway has not signed TSA and it will signed the TSA within ten days and copy of which would be placed before the Commission thereafter.

2. The Commission observed that CTU has not filed its recommendation on the issue of grant of transmission licence to the petitioner. Accordingly, the Commission directed CTU file its recommendations, by 6.5.2014.

3. The Commission directed the petitioner to file copy of the TSA duly signed by LTTCs before the next date of hearing.

4. The Commission further observed that none is present on behalf of the respondents and BPC despite notice and direction dated 18.3.2014. The Commission directed the representatives of BPC and CTU to be present on the next date of hearing to assist the Commission.

5. The petitions shall be listed for hearing on 15.5.2014.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**